

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:5042

ANSWERED ON:07.05.2012

DOMESTIC WORK AS A SCHEDULED EMPLOYMENT

Shantha J.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the efforts made by the Government to include domestic work as scheduled employment for fixation of minimum rates of wages as per the Minimum Wages Act, 1948;
- (b) whether any consultations in this regard have been held with the State Governments;
- (c) if so, the outcome of such consultations; and
- (d) the Task Force constituted to evolve a policy framework for domestic workers in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (c): Domestic work falls under the purview of State sphere. State Governments are empowered to include domestic work as Scheduled Employment under the Minimum Wages Act, 1948. The Central Government has requested the State Governments to take necessary steps for inclusion of domestic work as Scheduled Employment and fix minimum rates of wages for domestic workers. A statement indicating the minimum wages for domestic workers notified by some of the States is given at Annexure.

(d): The Government had set up a Task Force to evolve a policy framework for domestic workers in the context of regulatory mechanism and providing social security. The Task Force has submitted its report which contains a draft National Policy for Domestic Workers.